

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1600
ANSWERED ON:03.08.2010
VIOLATION BY TOLL OPERATORS
Semmalai Shri S.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the criteria fixed by the Government regarding the distance between two toll plazas on the same section of National Highways;
- (b) whether the said criteria has been violated on various NHs including NH-7 between Omalur the Salem in Tamil Nadu and user fee collected from local vehicles under BOT rates;
- (c) if so, the details; and
- (d) the action proposed to be taken against the violators and to ensure justice to the local commuters?

Answer

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI R.P.N. SINGH)

- (a): Sub-rule (2) of Rule 8 of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (NH Fee Rules, 2008) prescribes that any other toll plaza on the same section of national highway and in the same direction shall not be established within a distance of sixty kilometers. However, where the executing authority deems necessary, it may establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometers. Further, a toll plaza may be established within a distance of sixty kilometers from another toll plaza if such toll plaza is for collection of fee for a permanent bridge, bypass or tunnel.
- (b) to (d): Information is being collected and will be laid on the table of the Lok Sabha.